



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

Hearing by Video Conferencing

O.A. No.060/00504/2020

Chandigarh, this the 07th of August, 2020

**HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)
HON'BLE MS. AJANTA DAYALAN, MEMBER (A)**

Mukesh Sisodia son of Sh. Nirmal Singh aged about 45 years, resident of H. No. 952, Village Farakpur, Tehsil and District Yamunanagar working on the post of Sub Divisional (T) Yamunanagar which is Group B Post 135001

....Applicant

(BY: MR. Parveen Chauhan, Advocate)

Versus

1. Bharat Sanchar Nigam Ltd. Through its Chairman and Managing Director, Bharat Sanchar Bhawan, Janpath, New Delhi - 110001.
2. The Chief General Manager Telecom, Bharat Sanchar Nigam Ltd. Haryana telecom Circle, The Mall, Ambala Cantonment, Ambala (Haryana) - 133001
3. The General Manager, Human Resources O/o CGMT, Bharat Sanchar Nigam Ltd., The Mall, Ambala Cantonment, Ambala (Haryana) - 133001
4. The Principal General Manager Telecom, Bharat Sanchar Nigam Ltd. Ambala, SSA, Yamunanagar (Haryana) - 133001.
5. Vigilance Cell, Haryana Telecom Circle, The Mall, Ambala Cantonment, Ambala (Haryana)-133001.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. At the very outset, learned counsel submitted that the applicant has preferred a representation dated 08.02.2020



(Annexure A-16) for issuance of Vigilance Clearance Certificate so that promotion as SDE(J) on regular basis could be implemented, but the same has not been decided till date. He prayed that this case may be disposed of with a direction to the respondents to consider and decide the representation (Annexure A-16) of the applicant within a fixed time-frame.

2. Considering the limited prayer made on behalf of the applicant, the O.A. is disposed of with a direction to the respondent, to whom the indicated representation has been addressed, to consider and dispose of the same in accordance with relevant rules, instructions and law by passing a reasoned and speaking order within a period of two months from the date of receipt of a certified copy of this order.

3. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

(AJANTA DAYALAN)
MEMBER (A)

Place: Chandigarh
Dated: 07.08.2020

'mw'

(SANJEEV KAUSHIK)
Member (J)